## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 281/2017 In CA(CAA) No. 92/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017

Name of the Company:

Dynasty Plastics Pvt. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

SIGNATURE

1. PRASHANT BARE Advicate Applicant

2. 1/b BARE LEGAL CHAMBERS

## **ORDER**

Learned Advocate Mr. Prashant Bare i/b Bare Legal Chambers present for Applicant in IA 281/2017.

Heard arguments of Learned Counsel for Applicant in IA 281/2017.

This application is filed to correct word "North Western Region" as "West Region, Mumbai" in para 11 in line 5 on the ground that by mistake it is mentioned as "North Western Region" in fact the jurisdiction of the Applicant company is with "Western Region Mumbai".

The mistake appears to be a clerical mistake arising from accidental slip.

Hence, application is allowed. Applicant is permitted to take notice to Regional Director, Western Region, Mumbai.

Application is disposed of accordingly.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 19th day of September, 2017.